

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1516**

**TO BE ANSWERED ON THE 12TH DECEMBER, 2023/ AGRAHAYANA 21, 1945
(SAKA)**

TRANSFER OF IPS OFFICERS

1516. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that many States are transferring the IPS officers on central deputation before the completion of their term of work in their State/UT without assigning any reasons;

(b) if so, the details thereof and the reasons for their transfer, State/UT-wise; and

(c) whether it is true that the Government has curtailed the powers of State Governments and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) The central deputation of IPS officers is regulated under the IPS (Cadre) Rules 1954 and the IPS Tenure Policy, 2010 (as amended from time to time). There is no such provision in these rules that the State Government can transfer IPS officers on Central Deputation.

The Ministry of Home Affairs invites nominations of IPS officers for Central deputation from States/Cadres for filling up the vacancies at various levels. After receipt of nominations of IPS from the States/Cadres, the officers are appointed on Central Deputation as per the vacancy and suitability to the posts.
